

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 88/TT/2020

Dated: 30.6.2021

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of 2014-19 period and (ii) determination of transmission tariff of 2019-24 tariff block for Kudus (MSETCL) Sub-station under “Western Region System Strengthening Scheme - V” in Western Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.7.2021:

- a. Tariff forms in excel format for all assets covered in the instant petition for 2014-19 and 2019-24 periods.
- b. IDC discharge statement in excel format for Assets- B, C1 and C2.
- c. Copy of RCE- III.
- d. Form-13 for all assets covered in the instant petition.
- e. Clarify whether the scope of the project is completed and covered under instant petition.
- f. Clarify whether downstream system for all the assets covered in the instant petition have been commissioned? If so, submit separate forms of the asset for 2019-24 period
- g. Legible copy of Liability Flow Statement with regard to additional capitalization during 2014-19 period. Clarify and submit the following information:
 - i. Whether additional capitalization claimed within the cut-off date and

- beyond the cut-off date is within the original scope of work?
- ii. Details in the following format with regard to additional capitalization claimed during 2014-19 period:

Asset No.	Head wise /Party wise	Particulars [#]	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)		Reversal (year-wise)		Additional Liability Recognized		Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 period	2014-19 period	2014-19 period			
							-		-		-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- iii. Details of additional capitalization claimed in 2019-24 period along with justification;

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of information already on record.

Yours faithfully,
Sd/
(Rajendra Kumar Tewari)
Bench Officer